WWW.LIVELAW.IN

1

ITEM NO.35 Court 6 (Video Conferencing) SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8788/2021

(Arising out of impugned final judgment and order dated 16-09-2021 in WP No. 1843/2021 passed by the High Court Of Judicature At Bombay)

PARAM BIR SINGH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

AOR

Date : 06-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)	Mr. Puneet Bali, Sr. Adv. Ms. Natasha Vinayak, AOR Ms. Devanshi Singh, Adv. Mr. Utsav Trivedi, Adv. Mr. Himanshu Sachdeva, Adv. Ms. Manini Roy, Adv. Mr. aditya Soni, adv. Mr. Vibhav Jain, Adv.
For Respondent(s)	Mr. Tushar Mehta, Ld. S.G. Mr. Aman Lekhi, Ld. ASG Mr. Kanu Agrawal, Adv. Mr. Shantanu Sharma, Adv. Mr. Ritwiz Rishabh, Adv. Mr. Arvind Kumar Sharma, AOR
	Mr. Darius Khambata, Sr. Adv. Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR Mr. Aaditya A Pande, Adv. Mr. Geo Joseph, Adv. Mr. Tushar Hathiramani, Adv.
	Mr. Navroz Seervai, Sr. Adv. Mr. Ranbir Singh, Adv. Mr. Samrat Krishnarao Shinde,

UPON hearing the counsel the Court made the following O R D E R

Pleadings are complete qua respondent Nos.1 and 3. The CBI is granted one week's time to file their response in the conspectus of what we had said in the order dated 22.11.2021

Rejoinder, if any, either by the petitioner or by respondent No.1/State be filed within two weeks thereafter.

List on 11.01.2022.

Interim order to continue with the further requirement that since the petitioner has joined the investigation, the investigation can go on but no challans shall be filed.

[CHARANJEET KAUR][POONAM VAID]ASTT. REGISTRAR-cum-PSCOURT MASTER (NSH)